

P.V.

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 2nd day of August 2006.

Original Application No. 799 of 2006.

Hon'ble Mr. Justice Khem Karan, Vice-Chairman
Hon'ble Mr. P.K. Chatterji, Member-A

1. Hans Raj Arya, S/o late Om Prakash, R/o 258/A, Sadiabad Allahabad. Retired as Senior Audit Officer under respondent No. 3.
2. Nathuni Ram, S/o late Sumer Ram, R/o 71 D/24-1 Stanley Road, Allahabad. Working Senior Audit Officer under respondent No. 3.
3. Om Prakash II, S/o Sri Ram Bharose, R/o 1077 Shiv Nagar Allapur, Allahabad, Senior Audit Officer (Retd.) under Respondent No. 3.
4. Shyam Lal, S/o Sri Nankau, R/o 245 C/73 Jayanti Pur Sulem Sarai, Allahabad. Retired as Senior Audit Officer under Respondent No. 3.
5. Ram Bahore, S/o Sri Yazia Das, R/o 154 Beniganj, Allahabad. Senior Audit Officer (Retd.) under Respondent No. 3.
6. Bakhri Singh, S/o Sadhu Singh, R/o Kamla Nagar, Allahabad. Working as Welfare Officer under Respondent No. 3.
7. Ram Das II, S/o Ram Deen, R/o 66B/8A, Ram Nagar Naini, Allahabad working as Senior Audit Officer under respondent No. 3.
8. Indra Kumar, S/o Motilal, R/o 48A/21, Myor Road, Rajapur, Allahabad. Working as Senior Officer under Respondent No. 3.
9. Francis Lakra, S/o Liren Lakra, R/o 181/2 Myor Road, Allahabad. Retd. As Senior Audit Officer under Respondent No. 3.

. . . . Applicants

By Adv: Sri H.P. Pandey & Ms. Puspa Singh

V E R S U S

1. Union of India through Secretary Finance, Govt. of India, New Delhi

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2. Comptroller and Auditor General of India, New Delhi.
3. Principal Accountant General (Civil Audits), UP, Allahabad.

..... Respondents

By Adv: NIL

O R D E R

By Hon'ble Mr. Justice Khem Karan, VC

The grievance of the applicants is that their juniors, on the post of Senior Accounts Officer in the pay scale of Rs. 2375-3500 (Now 7500-12000) are getting more pay than them and representation given by them to correct this error are lying un-disposed of. They submit that they have also given notice under Section 80 of Code of Civil Procedure. Copy of which has been annexed as Annexure A-7. It is further stated that in reply to the said notice communication dated 15.05.2006 (Annexure A 8) was received through Sri Satish Chaturvedi, Advocate, in which it was stated that the matter was being examined at various levels.

2. We are of the view that there is not point in keeping this OA pending for hearing and for calling the reply, as the respondents are actively examining the grievances of the applicant and a decision is likely to be taken. Proper course seems to be finally ^b ~~dispos~~ ¹ of this case, with suitable direction to the respondents to take an early decision in the matter



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and in any case within a period fixed by this Tribunal.

3. This OA is finally disposed of with the direction to respondent No. 1 to look into the grievances of the applicant as ^{aired in notice under} ~~as earned under~~ Section 80 of CPC (Annexure A-7) and take decision within a period of four months from the date ^{a copy} ~~of service of~~ ^{the} copy of this order together with ^a copy of the said notice ^{as} produced before him. No costs.

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Member (A)

V.C.

Vice-Chairman

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